

The Co-Operative Bank of Rajkot Ltd.

Possession Notice

Appendix IV [Rule 8 (1)] (for Immovable Property)

Whereas the undersigned being the **Authorized Officer of The Co-operative Bank of Rajkot Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 15.04.2024 and calling upon the **borrower(s) and/or mortgagor(s)** **Ilaben bipinbhai Shiramali and Guarantor(s) Nirmala Raghunath Shrimali and Maheshbhai Raghunath Shrimali** to repay the amount mentioned in the notice being **Rs. 22,70,185.00** (Rupees Twenty-Two lakh Seventy thousand One Hundred and Eighty-Five Only)** as on 31.03.2024 within 60 days from the date of receipt of the said notice.

The Borrower & Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower & Guarantor(s) and the public in general that the undersigned has taken Symbolic possession of the property at Sr. No. 1 as described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 25th day of September of the year 2024.

The Borrower & Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **The Co-operative Bank of Rajkot Ltd.** for an amount **Rs. 22,70,185.00** (Rupees Twenty-Two lakh Seventy thousand One Hundred and Eighty-Five Only)** along with interest as on 31.03.2024 cost and incidental charges thereon.

The Borrower & Guarantor(s) attention is invited to provisions of Sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

1. All that piece and parcel of Immovable properties belonging to Mrs. Ilaben Bipinbhai Shiramali bearing Block No. B Flat No. 404, Admeasuring 108.69 Sq.Mtrs, on 4th Floor (As per plan 3rd Floor) & Undivided stair 31.96 Sq.Mtrs At & In KB Royal Homes situated on the land bearing Survey No. 283/1+283/1/Paiki (Old Survey No.283/1,283/1/Paiki 1), Town Planning Scheme No.69, Final Plot No.57, Mouje Chandkheda Taluka - Sabarmati In the District Ahmedabad and Registration Sub District of Ahmedabad-2 (Wadaj) Bounded As follows.

Bounded as under: East : 10 ft Margin, West : Foyer, North : Flat No. B-403, South : 15 Ft Road

Date : 05.10.2024
Place : Rajkot

Sd/- Authorised Officer
The Co-operative Bank of Rajkot Ltd.

Sahakar Sarita, Panchnath Road, Rajkot - 360 001 (Gujarat)
0281- 2234454 / 2224200 Fax: 0281- 2236682 info@tcbr.com tcbr.com

BANK OF MAHARASHTRA

Possession Notice

[Rule - 8 (1)] POSSESSION NOTICE

WHEREAS, The undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (2) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued 1 Demand Notice dated 17/11/2022 calling upon the Borrowers Mr. Kiran Indubhai Solanki (Borrower), Mrs. Sonaben Kiranbhai Solanki (Borrower) 2 Demand Notice dated 21/01/2023 calling upon the Borrowers Mr. Nareshbhai Govindbhai Harijan (Borrower), Mr. Harishbhai Govindbhai Harijan (Borrower) 3 Demand Notice dated 13/01/2023 calling upon the Borrowers Mr. Shaileshbhai Kanubhai Solanki (Borrower), Mrs. Dharmisthaben Shaileshbhai Solanki (Borrower), 4 Demand Notice dated 14/07/2022 calling upon the borrowers Mr. Shaileshbhai Budhabhai Harijan (Borrower), Mrs. Kantaben Shaileshbhai Harijan (Borrower) to repay in full the amount as mentioned below within 60 days from the date of receipt of the said Notice.

The notice was sent by Registered AD post calling upon the borrowers/guarantors for payment of dues towards to the bank. The borrowers/guarantors having failed to repay the amount, notice is hereby given to the borrowers/guarantors and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on 29/09/2024. The borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Maharashtra for an amount herein above mentioned.

(DESCRIPTION OF THE IMMOVABLE PROPERTIES)			
Sr. No.	Name of the Borrower/s or Guarantor/s	Description of Secured Asset/Immovable Properties	Amount
1	1.Mr. Kiranbhai Indubhai Solanki (Borrower) 2. Mrs. Sonaben Kiranbhai Solanki (Borrower)	All that piece and parcel of Immovable Property being and lying at Village Marida in the registration Dist. Kheda, Sub Dist. Nadiad, R.S. No. 1128 paiki, Area Hec. 0-20-23 paiki Plot No. 23 (Alexy Bunglow), area 767 Sq. Fts. along with undivided plot No. 389 Sq. Fts. Total 1135 Sq. Fts. together with construction thereon consisting 3 BHK rooms on G+1 floors and all fixtures.	A/c No. 60369538339 Ledger Balance Rs. 807897 + Unapplied Interest Rs. 25608.62 + interest thereon @ 9.05 % p.a. from 18-11-2022. A/c No. 60369539081 Ledger Balance Rs. 1375196 + Unapplied Interest Rs. 3232.70 + interest thereon @ 9.05 % p.a. from 18-11-2022. Penal Interest @ 2% per annum from 18-11-2022.
2	1.Mr. Nareshbhai Govindbhai Harijan (Borrower) 2.Mr. Harishbhai Govindbhai Harijan (Borrower)	All that piece and parcel of immovable property being and situated at R.S. No. 1128 paiki Plot No. 2, Alexy Bunglow, land measuring 73 Sq. Mtrs. i.e. 785.76 Sq. Fts. comprising GF+FF + Stair cabin admeasuring 90 Sq. Mtrs. i.e. 968.75 Sq. Fts. Near Medimata Temple, Marda, Tal. Nadiad, Dist- Kheda, Gujarat 387360.	A/c No. 60402679599 Ledger Balance Rs. 672165.87 + Unapplied Interest Rs. 18637.76 + interest thereon @ 9.05% per annum from 22.01.2023. A/c No. 60402679941 Ledger Balance Rs. 646796.45 + Unapplied Interest Rs. 17321.67 + interest thereon @ 9.05% per annum from 22.01.2023.
3	1.Mr. Shaileshbhai Kanubhai Solanki (Borrower) Mrs. Dharmisthaben Shaileshbhai Solanki (Borrower)	Revenue Survey No. 1128, paiki Plot No. 1 to 26 paiki Sub Plot No. 04, admeasuring 73 Sq. Mtrs. (785.76 Sq. Fts.) plus construction thereon GF + FF + Stair Cabin total 90 sq. Mtrs (968.75 Sq. Fts.), Alexy Bunglow, Near Medimata Temple, Marda, Tal. Nadiad, Dist- Kheda, Gujarat 387001	A/c No. 60393865083 Ledger Balance Rs. 654339.03 + Unapplied Interest Rs. 17274.98 + interest thereon @ 9.30 % per annum from 14.01.2023. A/c No. 60393865888 Ledger Balance Rs. 307260.68 + Unapplied Interest Rs. 8194.34 + interest thereon @ 9.30 % per annum from 14.01.2023.
4	1.Mr. Shaileshbhai Budhabhai Harijan (Borrower), Mrs. Kantaben Shaileshbhai Harijan (Borrower)	All that piece and parcel of land being Plot No. 21 to 40 area 1882 Sq. Mtrs. paiki Plot No. 32, admeasuring 479 sq. fts. and road with common plot area 361 Sq. Fts. total 840 Sq. Fts., Revenue Survey No. 196/1 paiki, Khata No. 79 area Hec 0-38-45, Mouza- Marda, Tal- Nadiad, Dist- Kheda, Gujarat	A/c No. 60354885006 Ledger Balance Rs. 525697 + Unapplied Interest Rs. 25633.96 + interest thereon @ 7.90 % + Penal Interest @ 2% per annum from 15.07.2022. A/c No. 60354885244 Ledger Balance Rs. 241637 + Unapplied Interest Rs. 14613.82 + interest thereon @ 7.90 % + Penal Interest @ 2% per annum from 15.07.2022.

Date: 29-09-2024
Place : Surat

Sd/- Authorised Officer
BANK OF MAHARASHTRA

IDFC First Bank Limited

(Formerly known as IDFC Bank Ltd) | CIN : L65110TN2014PLC097792
Registered Office : KRM Towers, 7th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022

APPENDIX- IV-A [See proviso to rule 8 (6) & 9 (1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s), Co-Borrower (s) and Guarantor (s) as per column (ii) that the below described immovable properties as per column (iv) mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Formerly known as IDFC Bank Ltd, will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder, for the recovery of amount due to IDFC FIRST Bank Limited (Formerly known as IDFC Bank Ltd) from Borrower (s) and Co-Borrower (s) as per column (i).

For detailed terms and conditions of the sale, please refer to the link provided on IDFC FIRST Bank website i.e. www.idfcfirstbank.com.

S. NO	(i) Demand Notice Amount	(ii) Agreement ID	(iii) Name of Borrower (s), Co-Borrower (s) and Guarantor (s)	(iv) Reserve Price Amount	(v) EMD Amount	(vi) Date and Time of Auction	(vii) Date and Time of EMD Auction	(ix) Date and Time of Inspection	(x) Authorized Officer Name & Contact Number
1	INR 2235083.99/- Demand Notice dated: 27-May-2023	20706924	Dilipkumar Anubhai Chokshi, Nayanaben Dilipkumar Chokshi, Omkar Graphics & Vishang Dilipkumar Chokshi	INR 2366000.00/-	INR 236600.00/-	07-Nov-2024 11:00 AM to 1:00 PM	06-Nov-2024 10:00 AM to 5:00 PM	29-Oct-2024 10:00 AM to 4:00 PM	Name- Vishal Desai Contact Number- 9998983344 Name- Chinmay Acharya Contact Number- 9574448844

(iv) MORTGAGED PROPERTY ADDRESS: All That Piece And Parcel Of Property Bearing City Survey No. 3005 (Muni.Ces.No. 248), Admeasuring 40.13.28 Sq. Mtrs. i.e. 48 Sq. Yards And Construction Thereon, Situated At City Survey Ward Khadia-2, Taluka City In The District Of Ahmedabad & Registration Sub District Of Ahmedabad-1 (City Zone), Gujarat-380001, And Bounded As:- East: Road, West: Dodiya Khadi No Vado, North: City Survey No. 3006 & South: City Survey No. 3004

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale of the movable assets, if any, present at the immovable property.

Date: 05.10.2024

Sd/- Authorised Officer
IDFC FIRST Bank Limited
(Formerly known as IDFC Bank Ltd)

KERALA WATER AUTHORITY e-Tender Notice

Tender No : 19.20.21.22.23.24/2024 -25/ KWA/PHC/TVLA (RT-2)
1)JM - WSS to Ranni-Angadi & Kottanad: Construction of 9M dia: Intake well cum pump House, Transformer Building, 400mm DI K9RWPM, Supply, erection of transformer and Pumpssets 2)WSS to Kulamad- Mezhuvelli- Construction of 12 LL OHSR Supplying and laying 250mm DI K9 CWPM from WTP to OHSR, road restoration, 3) RWSS to Ranni - Construction of OHSR (10 LL) and sump (7 LL), OHSR(0.8 LL), OHSR (0.6 LL) Toilets in pump house, Transformer rooms, Supply and installation of pump sets, Supplying and laying distribution mains, providing PVC coated Aluminium roof, Road restoration, Renovation of intake, Installation of Solar panel, Supply and installation of Transformer etc. 4) RWSS to Veechochira - Construction of sump cum pump house (7 LL), Toilets in Pump houses, transformer rooms, supply/pump sets, Supplying and laying PVC coated Aluminium roof, road restoration, Renovation of intake, Installation of Solar panels, Supplying/Installation of transformers etc. 5) WSS to Mylapra - Construction of 6LL OHSR, 7LL GLSR, pump house, Supply and Laying of Pumpssets Main, Supply and Erection of Pumpssets etc. 6) WSS to Mylapra- Construction of 6LL OHSR, supply and laying 200, 300, 400mm DI pncased road restoration. EMID : Rs. 500000, 200000, 500000, 500000, 500000 Tender Fee : Rs. 13010-19518 Last Date for submitting Tender : 18-10-2024 02:00 pm Phone : 0469-2600162 Website : www.kwa.kerala.gov.in www.etenders.kwa.gov.in

Superintending Engineer
PH Circle Pathanamthitta

KWA-JB-GL-6-671-2024-25

PRUDENT ARC LIMITED
Regd. & Corporate Office: 511, D Mall, Plot No A-1, Netaji Subhash Place, Pitampura, New Delhi-110034 Tel: +91-11-45320009/
Email Id: info@prudentarc.com, CIN No. U74900DL2011PLC225445

APPENDIX IV [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

POSSESSION NOTICE (For Immovable Property)

WHEREAS, The undersigned being Authorized Officer of the Prudent ARC Limited (Prudent Trust 71/22) Assignee of Agriwive Finserve Limited (Formerly known as Star Agri Finance Ltd) vide an Assignment Agreement dated 30.06.2022 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act, 2002") and in exercise of powers conferred under section 13 (12) read with rule (3) of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 29.06.2023 under section 13 (2) of the SARFAESI Act, 2002 calling upon the Borrower/co-borrowers/mortgagor namely (1) MR. MANHARBHAI MAVTABHAI PATEL [Borrower] (Loan A/c No. LSLAPHIM0001612) (2) MRS. ANKITABEN MANHARBHAI PATEL [Co-Borrower] W/O MANHARBHAI PATEL both are residing at: PATELWAS, AT & POST VARTHU 383317 TAL MODASA DISTT ARVALLI GUJARAT, INDIA, to repay the amount mentioned in the notice being **Rs. 9,60,402/- (Rs. Nine Lakhs Sixty Thousand Four Hundred Two Only)** as on 29th April, 2023 together with further interest plus costs, charges and expenses etc. within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to borrower/co-borrower and the public in general that the undersigned has taken Physical possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on 02.10.2024 and as per the order dated 01.05.2024 passed by the Hon'ble Court of Chief Judicial Magistrate At Modasa, Dist. Arvalli (Gujarat) and appointed Mr. H.V. Pranami, Court Commissioner for taking the physical possession of the mortgaged property. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Prudent ARC Limited (Prudent Trust 71/22) for an Rs. 9,60,402/- (Rupees Nine Lakhs Sixty Thousand Four Hundred Two Only) as on 29th April, 2023 together with further interest plus costs, charges and expenses etc. thereon. "The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCELS OF THE PROPERTY GAMTAL PROPERTY NO 26 SITUATED AT VARTHU VILLAGE UNDER MODASA TALUKA DIST ARVALLI AND BOUNDED ON NORTH - ROAD, SOUTH - PROPERTY OF PATEL PRAVINBHAI DHULABHAI, EAST- PROPERTY OF PATEL RAMESHBHAI MOVTABHAI, WEST- PROPERTY OF PATEL ISHVARBHAI NASHABHAI

Date: 02.10.2024
Place: Modasa

Authorized Officer
Prudent ARC Limited
Prudent Trust 71/22

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)				
Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property / properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HILSURO0285547 1. PRAKASH J DHOLA 2. SHOBHANABEN DHOLA	FLAT NO. O - 203, 2ND FLOOR, OPERA CITY BUILDING - O, B/H RADHE RESIDENCY, N/R MANIYAL GARNALA UTRAN KOSAD ROAD, SURAT - 395006 GUJARAT	03.06.2024	Rs. 20,84,289.50/- (Rupees Twenty Lakh Eighty Four Thousand Two Hundred Eighty Nine and Paise Fifty Only) as on 09.09.2024
2.	LOAN ACCOUNT NO. HHLHA00472479 1. RAJBHAR ASHOK SHRIGUDHU ALIAS ASHOK SHRIGUDHU RAJBHAR 2. NIRMALA DEVI ALIAS NIRMALA DEVI ASHOK RAJBHAR	ROW HOUSE NO. 32, (AS PER PLAN B/32), SWAPNIL HOMES, SURVRY NO. 158/1 AND 2, TPS NO. 118 F. P. NO. 68, MOUJE SINGARVA, NEAR SINGARVA LAKE, 80 FT TP ROAD, SINGARVA, AHMEDABAD - 382430, GUJARAT	03.08.2024	Rs. 29,75,634.75/- (Rupees Twenty Nine Lakh Seventy Five Thousand Six Hundred Thirty Four And Paise Seventy Five Only) as on 09.09.2024
3.	LOAN ACCOUNT NO. HLAHPA00258629 1. DANGAR MANUBHAI N PROPRIETOR KISHAN AGRO AND FERTILIZER 2. DANGAR SANDIP MANUBHAI PARTNER CHAMUNDA ELECTRONICS 3. DANGAR UMABEN VIKRAMBHAI 4. DANGAR VIKRAMBHAI NATHABHAI 5. DANGAR GITABEN MANUBHAI 6. CHAMUNDA ELECTRONICS (THROUGH ITS PARTNER)	SHOP NO. 2, GROUND FLOOR, REAL HEIGHTS, TOWER A AND B, KISHAN AGRO AND FERTILIZERS, OPP. PATEL VIHAR RESTURANT AND PAROTHA HOUSE, OPP. METODA G. I. D. C. GATE 3, KALAWAD ROAD, RAJKOT - 360003, GUJARAT	04.02.2024	Rs. 25,91,934.87/- (Rupees Twenty Five Lakh Ninety One Thousand Nine Hundred Thirty Four And Paise Eighty Seven Only) as on 05.09.2024

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company. Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/ her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as are available to the Company in law.

Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For SAMMAAN CAPITAL LIMITED
(Formerly known as Indiabulls Housing Finance Ltd.)
Authorized Officer

Place : SURAT / AHMEDABAD / RAJKOT

PUBLICATION

Notice dated 20.09.2024 in Loan Account No. HHLHA000519594 was issued by undersigned on behalf of Sammaan Capital Ltd. (Formerly known as Indiabulls Housing Finance Limited), secured creditor, to Prajapati Sweta Jaydev Kumar ("Borrower(s) / Co-Borrower(s)") to provide information to the undersigned regarding other legal heir(s) of Late Jaydev Savijbhai Prajapati within 7 (Seven) days from the date of receipt of the said Notice. As the Borrower(s) / Co-Borrower(s) have failed to provide the legal heir details, it is hereby assumed by the undersigned that there are no other legal heir(s) of Late Jaydev Savijbhai Prajapati apart from the above mentioned Borrower(s) / Co-Borrower(s).

For Sammaan Capital Limited
(Formerly known as Indiabulls Housing Finance Limited)
AUTHORIZED OFFICER

Place : Ahmedabad

Museum Branch: Kshilji, Bungalow, Jay Bhikhu Marg, Rajnagar Society, Paldi, Ahmedabad-380007
Ph. (079) 26587838
E-mail: ubin0531324@unionbankindia.bank

POSSESSION NOTICE [Rule-8(1)] (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Union Bank of India, Museum Branch: Kshilji, Bungalow, Jay Bhikhu Marg, Rajnagar Society, Paldi, Ahmedabad-380007, Ph. (079) 26587838, e-mail: ubin0531324@unionbankindia.bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01.07.2024 calling upon the Borrowers of Mr. Soni Jatin Kumar Subhashchandra to repay the amount mentioned in the notice being **Rs. 34,65,319.32 (in words Rupees Thirty Four Lakhs Sixty Five Thousand Three Hundred Nineteen And Thirty Two Paise Only)** as on 30.06.2024 and interest thereon. The Borrower attention is invited to provisions of sub-section (8) of Section 13 of the said Act, in respect of time available to redeem the secured assets.

The borrower having failed to repay the full amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 03rd Day of October of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, for the amounts **Rs. 34,65,319.32 (in words Rupees Thirty Four Lakhs Sixty Five Thousand Three Hundred Nineteen And Thirty Two Paise Only)** as on 30.06.2024 and interest thereon.

The Borrower attention is invited to provisions of sub-section (8) of Section 13 of the said Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTIES

All that piece and parcel of Flat no 95 on 9th Floor Block C admeasuring 106 sq yards i.e. 32.62 sq mtrs super built up area and undivided share in (and in the scheme of Dharakunj) Non Trading Association known as "Shubdarshan Apartment" constructed on land bearing Final Plot no 116 of TP Scheme No 4 (Vejalpur) of survey no 519 (Old Survey no 1208 1209 and 1210 of Village Vejalpur) situated at Mouje : Jodhpur (Old Village Vejalpur) Taluka : Vejalpur District Ahmedabad within the limits of Registration District Ahmedabad and Sub-district Ahmedabad -04 (Paldi) and bounded as follows-
East : Road, West : Flat no C96, North : Road, South : Flat No C94
Date : 03.10.2024
Place : Ahmedabad

Authorized Officer
Union Bank of India

SCHEDULE II PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s RAJKAMAL LOGISTIC PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s RAJKAMAL LOGISTIC PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/07/2002
3.	Authority under which corporate debtor is incorporated/Registered	Registrar of Companies, ROC Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63090GJ2002PTC040918
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO 14/15 Bhatpore GIDC Off ONGC Plant Hazira, Surat, Gujarat, India, 394510
6.	Date of closure of Insolvency Resolution Process	26.09.2024
7.	Liquidation commencement date of corporate debtor	26.09.2024
8.	Name and registration number of the insolvency professional acting as liquidator	Kiran Kumar Patel IBBI/PA-002/IP-N01009/2020-2021/13291
9.	Address and e-mail of the liquidator, as registered with the Board	Plot No. 23 508, Skyline Building, Behind Shalini Complex, Sector-11, Gandhinagar, Gujarat, 382011 Email id: cskranpatel@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Plot No. 23 508, Skyline Building, Behind Shalini Complex, Sector-11, Gandhinagar, Gujarat, 382011 Email id: rajkamal.liquidator@gmail.com
11.	Last date for submission of claims	25.10.2024

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the M/s Rajkamal Logistic Private Limited on 26.09.2024. The stakeholders of M/s Rajkamal Logistic Private Limited are hereby called upon to submit their claims with proof on or before 25.10.2024, to the Liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Sd/-
Kiran Kumar Patel
IBBI/PA-002/IP-N01009/2020-2021/13291
Liquidator, Rajkamal Logistic Private Limited

Date : 05.10.2024

Place: Gandhinagar

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013, Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi-110060

POSSESSION NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Capital Limited (CGCL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGCL, within 60 days from the publication of the Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to CGCL by the said Borrower(s) respectively.

S. N.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (Immovable property)
1.	(Loan Account No. LNMVEAD00019020 (Old) 80400005893631 (New) (Vadodara Branch) Bipinbhai Chittabhai Solanki (Borrower) Late Jasodaben Bipinbhai Solanki, Pareshbhai Bipinbhai Solanki (Co-Borrower)	30-Sep-24 Rs. 2140895	All Piece and Parcel of Property having land and building bearing Block No. H414, plot area admeasuring 108.28 Sq. Mts., undivided share of common road and plot area admeasuring 58.48 Sq. Mts.,

[illegible][illegible][illegible]

લીબી ફાયનાન્સિયલ સર્વિસીઝ લીમીટેડ
સાબિકા, બીજો માળ, લોંગ ગાર્ડન રોડ, નવરંગપુરા, અમદાવાદ, ગુજરાત, પીનકોડ-૩૮૦૦૦૮.
પ્રાથમેશ્વર, બીજો માળ, એચકોઈ ફક્લી સેક્ટ બિર, સંમીકુ ગંજ, બારેકો, ગુજરાત-૩૮૦૦૦૧
સ્વામી સુબુજી, ૧૧ થી પહેલ સ્ટુડન્ટ સાય, એ બી રોડ, વાલમ વિદ્યાનગર, આઈએન-૩૮૮૧૨૦

કંપની નોટીસ
ના સહિકુટ અધિકારીઓને સિસ્ટોરીટીઓગળાન અને રીફન્ડરફાન ઓફ ફાયનાન્સિયલ એક્સેસ અને (અરેન્જ) નીચેના, ૨૦૦૨ (૨૦૦૨ ના વર્ષ) દરમિયાન એ સિસ્ટોરીટી ઇન્વેસ્ટર (એક્સીએસ) વિનિયમોના નિયમ યોગ્ય કદીને નીચેના અધિકારો દવાલોને નીચે મંગાવા નોટીસ પત્રી કરી પાયાલો નોટીસમાં ધાવિલ અને પાયાલો સહીત પાયાલો નોટીસ મધ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા પાયાલું લું. પાયાલો પાયાલો નીચેના લેવાલો દવાલો/સેલ-દવાલોને ફને ખરેખર જતાલને ખાસ કરવામાં આવે છે કે નીચેના તારીખ પાયાલો એક્ઝની કલમ ૧૩ (૧૨) હેઠળ પ્રાપ્ત સ્તાનો ઉપયોગે ઓટી નીચે પાયાલો મિલકતોનો છે. ખાસ કરી દવાલો અને ખરેખર જતાલને આથી મિલકત સાથે કોઈ સોદો ન કરવા કરવામાં કરવામાં નો ફાયનાન્સિયલ સર્વિસીઝ લીમીટેડની પાયાલો રકમ અને સંપત્તિલ તારીખથી રકત વ્યાજ, કોસ્ટ અને

સહિક, લોન એકાઉન્ટ નંબર, ચુકાપત્રી નં., બાકી રકમ, મંગાવા નોટીસ અને કંપનીની તારીખથી પાયાલો રકમ (કાનૂની વારસદાર (સગર્ગર) (કાનૂની વારસદાર માલિક) (એ) મહેનદરખાન અમરસિંહ લુભર (કાનૂની વારસદાર) લુભર (સગર્ગર), (સી) શામલ અમરસિંહ લુભર (કાનૂની વારસદાર), (ડી) સુખાબાબા રમણાબા જાદવિયાબાબા લુભર (કાનૂની વારસદાર) (એક) હેતલબાબા ભવતરાવળ ડાબી (કાનૂની રમણાબા, રમણાબા: સોલંકી વાવા, કેરી મેઘવા વાવા વાવા, આઈએન-૩૮૩૮૩૧) (૨) લોન એકાઉન્ટ નં. ૨૨૨૫૦૦૦- (૩) રૂપિયા સચવાતી લાખ ધરીલી હજાર પુરા) (૪) સિસ્ટોરીટીની વિનિયમ નીચે મિલકત હેઠળ ૦-૧૩-૧૫ અથ, ૨૦૦૨કેડે સેરીલીસિયલ નિર્લેખ) ગમેયે મેઘવા વાવા, સોલંકી વાવા, તાલુકો નીચેનાની સચવાતી પત્ર, (૫) મંગાવા નોટીસની તારીખ : ૧/૫/૨૦૦૨ (૬) બાકી રકમ રૂ. : રૂ. ૨૨ ચારોસો એલેતલબાબા અને ગાલુપી પાયાલો) ૧/૫/૨૦૦૨ તારીખ પાયાલો રકમ પર કરવાને દરેક સહિક સહી આકસિંક પત્ર, કોસ્ટ અને ચાર્જ. (૭) કંપનીની તારીખ : ૧૫/૧૦/૨૦૦૨

સહિક એક્ઝિયુટીવ, ૨ નિર્લેખાનપર, ૩ મુનુભાઈ લેલાબાઈ પરમાર, ૪ નિરંજન પરમાર, ૫ મુનુભાઈ વાવા કોમ્પેલો, ૬ કયાવોરેલેન રોડ પોર વડોદરા ૩૮૧૪૩ ગુજરાત. (બી) ચૂ, વનખુમી રોસાસિંહી, ગામ મુમી દેનામોર, રસવસી રીકુલ પોર વડોદરા ૩૮૧૪૩ ગુજરાત. (ક) લોન એકાઉન્ટ નંબર : ૮૮૮૮૮૮૮૮, ૦૦૦- (૪) રૂપિયા સચવાતી લાખ એકાઉન્ટ કંપની પુરા) ગુજરાત (૨) ૮૮૮૮૮૮૮૮૮ નંબર : ૨૨૨૫૦૦૦- (૩) ૧૪૩૩૩૩૩૩૩૩ (૪) સિસ્ટોરીટીની વિનિયમ નીચે મિલકત : લોન : ચૂ, પાયાલો એકાઉન્ટ લેવડાવેલ લાઈ હિસોલે ૩૦.૪૦ ચો. મી. લુકા એરિયા ૧૨૯.૫૫ ચો. મી. લોલે નં. ૩૩ પાયાલો એકાઉન્ટ લેવડાવેલ ૮૮.૦૮ એરિયા ૨૫૨૬૫૩૩૩ ૨૫.૬૫ ચો. મી. લુકા એરિયા ૧૨૯.૫૫ ચો. મી. વનખુમી રોસાસિંહી ૨૫૨૬૫૩૩ ૬૦૦૦.૦૦ ચો. મી. બેકી દેકાસ લાખ એકાઉન્ટ લેવડાવેલ ૬૦૦૦.૦૦ ચો. મી. બેકી એરિયા ૧૨૯.૫૫ ચો. મી. મેરેપે પોર, સુરુશ્વરેલેલ નામ કંપનીની લેવડાવેલ, પાયાલો લેવડાવેલ, પાયાલો સચવાત રસેડેલીસિયલ મિલકત લેવડાવેલ લેવડાવેલ અને લોન એકાઉન્ટ નં. (૫) મંગાવા નોટીસની તારીખ : ૧/૫/૨૦૦૨ (૬) બાકી રકમ રૂ. : રૂ. ૨૨ હજાર એલેતલબાબા સચવાતી અને ગાલુપી પાયાલો) ૧/૫/૨૦૦૨ તારીખ પાયાલો રકમ પર કરવાના સચવાતિલ કુલકાસ સુચી સારાન્કિયમ પત્ર, કોસ્ટ અને ચાર્જ. (૭) કંપનીની તારીખ : ૧૫/૧૦/૨૦૦૨

પાયાલો સચવાતી સંપત્તિમાં એક્ઝની કલમ ૧૩ ની પેટા કલમ (૮)ની ખોલાવણીઓ પ્રત્યે

સી/એ સી યુગ્મેશ્વર દુલે : સંપર્ક નં. ૭૭૪૩૦૪૨૨૮૮ (એરિયા કલેક્શન મેનેજર), શ્રી સિરાગ મેનેજર, શ્રી સુવિલ વિશ્વામ્મી, મોયાદાલ નં. : ૯૫૦૦૩૨૫૫૦૫ (એરિયા કલેક્શન ઇમીટેડ).

સહી/એ સી યુગ્મેશ્વર દુલે
એચકોઈ બી ફાયનાન્સિયલ સર્વિસીઝ લીમીટેડ વતી

મરક્યુરી ઇવી-ટેક લીમીટેડ
(અગાઉ મરક્યુરી મેટલ્સ લીમીટેડ તરીકે જાણીતી)
CIN : L27109GJ1986PLC008770
૩૬૭-૩૬૮, ગુપ્તાહડીસી, પોર, ગામ-પોર, તાલુકો-વડોદરા, વડોદરા,
ગુજરાત-૩૯૧૪૩૨, ફોન : ૯૮૨૩૫૦૦૨૩૩ ફેક્સ : ૯૮૨૩૫૦૦૨૩૩
વેબસાઇટ : www.mercury Metals.in

**અસાધારણ સામાન્ય
સમાની નોટીસમાં સુધારો**

કંપનીના સભ્યોને આથી જાણ કરવામાં આવે છે કે અસાધારણ સામાન્ય સમાની નોટીસમાં સુધારા તમામ સભ્યો જેમને ૧૯ સપ્ટેમ્બર, ૨૦૨૪ના રોજ નોટીસ મોકલાઈ હતી તેઓને મોકલાયેલ છે અને સુધારા નોટીસ રવાનની ૦૪ ઓક્ટોબર, ૨૦૨૪ના રોજ પૂર્ણ કરી છે. આ સુધારા નોટીસ કંપનીની વૈભવસાઈ અંદર ૨૦નો એક્સચેન્જને એટલે કે બીએસઈ લીમીટેડની વેબસાઈટ www.bseindia.com ઉપર ઉપલબ્ધ છે.

સુધારામાં જણાવેલ વિચારવાની, અસાધારણ સામાન્ય સમાની નોટીસની અન્ય તમામ શરતો અને વિગતો યથાવત રહેશે.

**મરક્યુરી ઇવી-ટેક લીમીટેડ વતી
સહી/સહી**
કવિત જયેશભાઈ કડક
એક્ઝિક્યુટીવ ડાયરેક્ટર
ડીગ્રાઇબેલ નં: ૦૬૫૦૬૮૨૬

તાંબી: ૦૪ ઓક્ટોબર, ૨૦૨૪
સ્થળ: વડોદરા

પ્રુડેન્ટ એચઆરસી લીમીટેડ
 મુકેન્ડ એન્ડેરોસી રોડ, દેવડા, બી.બી.બી. પોલ, એ-૧, નેતાજી સુભાષ પોલ,
 રાજીવગંજ, નાગદીપી-૧૧૭૦૦૨૨, દેશી-૯૫૯૫૫૦૦૦૦
 ઈમેલ: info@prudenciarcs.com CIN NO. U743900DL2011PLC225444

પરિશિષ્ટ ૧ (સિક્કોરી તરીકે ઇન્વેસ્ટમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૮(૧) હેઠળ

કંપન નોટીસ (આચાર મિલકત માટે)

મુકેન્ડ એચઆરસી લીમીટેડ (મુકેન્ડ ટ્રસ્ટ ૦૫/૨૯) એસાઈમેન્ટ એગ્રીમેન્ટ તારીખ ૦૩.૧૦.૨૦૨૨ દ્વારા એગ્રી વાઈડ કિસ્મતની સાથેની એસાઈનમી (આઈનાઈ ટ્રસ્ટ એગ્રી ફાયાનસન લીમીટેડ તરીકે જાણીતા) ના નીચે સંકલન અધિકૃત અધિકારીઓ સિક્કોરીટાઈપ્રેશન અને રીન્વેન્ડફેશન ઓફ ફાયાનાનિસચાર એસેટ્સ અને એન્જોન્સમેન્ટ ઓફ સિક્કોરીટાઈ ઇન્વેસ્ટમેન્ટ એસ્ટ, ૨૦૦૨ (સરકારી એક્ટ, ૨૦૦૨) હેઠળ આને સિક્કોરીટાઈ ઇન્વેસ્ટમેન્ટ (એન્જોન્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ (૩) સાથે વાજેતા કલમ ૧૩(૨) હેઠળ તેમજ પ્રાપ્તતાની ઉપયોગ કરીને તારીખ ૨૯.૦૬.૨૦૨૩ ના પહેલા સરકારી એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ માર્ગમાં નોટીસ જારી કરી દેવાઈ/રદ-દેવાઈ/ગોપીરદવાઈ કરી શકે. **શ્રી મનદહાભાઈ માવતાભાઈ પટેલ (દેવાઈ) (લીન એક્સક્યુટીવ ડાયરેક્ટર નં. L.SLAPAHM0001612) (૨) શ્રીમતી અંકિતાબેન મનદહાભાઈ પટેલ (રદ-દેવાઈ) જે શ્રી મનદહાભાઈ પટેલના પત્ની બેનગર સંસ્થામાં પટેલ વાસ, મુકામ અને પોસ્ટ, વાસ્તુ, ૩૮૩૩૩૦, તાલુકો મોકસા, જિલ્લો સાચલી, ગુજરાત, ભારત ને નોટીસમ જણાવેલ રકમ રૂ. ૬,૬૦,૭૦૨/- (રૂપિયા નાથ સાઈદે ૬૯૫૨ ચારસો પે પુરો) રૂ. ૨૦૦૨, ૨૦૨૩ મુજબ તેમજ ચડત વ્યાજ વપત કરોટ, ચાર્જિસ અને ખર્ચ વગેરે આ નોટીસમ માર્યાની તારીખ ૩૧ ૦૬ દિવસોની અંતર ચુકવવા જણાવેલ છે.**

દેવાઈ રકમની પરત ચુકવવાની કલમમાં નિર્દેશ આપેલ હોવાથી, દેવાઈ રદ-દેવાઈ અને જાહેર જનતાની આવી જવા કરવામાં આવે છે કે નીચેના સિક્કોરીટાઈ ઇન્વેસ્ટમેન્ટ (એન્જોન્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૨ સાથે વાંચાતી કલમ ૧૩(૧) પહેલા કલમ (૪) હેઠળ તેમજ પ્રાપ્તતાની ઉપયોગ કરીને અને નામાદાર કોર્ટની સાથે જન્યુરીટાઈ મેજિસ્ટ્રેટ, મોકસા, જિલ્લો સાચલી (ગુજરાત) દ્વારા પ્રાપ્ત કરવાયેલ આદેશ તારીખ ૦૧.૦૫.૨૦૨૪ મુજબ અને ગોસી મિલકતનો ભૌતિક સંજોગ સાથે પટેલ નિમાવેલો સીક્રી એચ.વી. પ્રાણાભી, કોર્ટ ઈન્ફોર્સમેન્ટ માર્કેટ ૦૨.૧૦.૨૦૨૩ના સંજોગ અહીં નીચે દર્શાવેલ મિલકતનો ભૌતિક સંજોગ પેલ લીધો છે.

પ્રાપ્ત કરીને દેવાઈ અને જાહેર જનતાને આવી મિલકતો સાથે કોઈ સોદા ન કરવા સવાઈદ કરવામાં આવે છે અને મિલકતો સાથેનો કોઈપણ સોદો **મુકેન્ડ એચઆરસી લીમીટેડ (મુકેન્ડ ટ્રસ્ટ ૦૫/૨૯) રૂ. ૬,૬૦,૭૦૨/- (રૂપિયા નાથ સાઈદે ૬૯૫૨ ચારસો પે પુરો) રૂ. ૨૦૨૩** મુજબ તેમજ ચડત વ્યાજ વપત કરોટ, ચાર્જિસ અને ખર્ચ વગેરેના સાથેના આદેશ રહેશે.

સિક્કોરીટાઈ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયાન સંબંધમાં એક્સટીની કલમ ૧૩(૧) પહેલા કલમ (૮) ની જોગવાઈઓ પ્રત્યે દેવાઈવારેનું ધ્યાન કરવામાં આવેલ છે.

આચાર મિલકત નોટીસ

ગમતવા તારીખ નં. ૨૬, વાસ્તુ, વાસ, મોકસા તાલુકો, જિલ્લો સાચલી પાતેનું મિલકતના નામ ભાગ અને દિશા. સત્તુ-સીમા: ઉત્તર-કોર્ટ, દક્ષિણ: પટેલ વાઈસાળાના ધુવાભાઈની મિલકત, પૂર્વ: પટેલ રમેશભાઈ મોવાભાઈની મિલકત, પશ્ચિમ: પટેલ ઇશ્વરભાઈ નાશાભાઈની મિલકત

અધિકૃત અધિકારી
મુકેન્ડ એચઆરસી લીમીટેડ
(મુકેન્ડ ટ્રસ્ટ ૦૫/૨૯)

સહન: મોકસા
તારીખ: ૦૨.૧૦.૨૦૨૪

[illegible]

કોમોડિટી વાયદાઓમાં રૂ. ૮૬૫૦.૧ કરોડ અને કોમોડિટી ઓપ્શન્સમાં રૂ. ૪૬૬૦૪.૫૨ કરોડનું ટર્નઓવર



મુંબઈ, તા.૪ દેશના અગ્રણી કોમોડિટી ડેરિવેટિવ્સ એક્સચેન્જ એમસીએક્સ પર વિવિધ કોમોડિટી વાયદા, ઓપ્શન્સ અને ઈન્ડેક્સ ફ્યુચર્સમાં રૂ.૫૨૫૭.૦૮ કરોડનું ટર્નઓવર નોંધાયું હતું. કોમોડિટી વાયદાઓમાં રૂ.૮૬૫૦.૧ કરોડનાં કામકાજ થયાં હતાં, જ્યારે કોમોડિટી ઓપ્શન્સમાં રૂ.૪૬૬૦૪.૫૨ કરોડનું નોશનલ ટર્નઓવર નોંધાયું હતું. બુલિયન ઈન્ડેક્સ બુલડેક્સ ઓક્ટોબર વાયદો ૧૮૦૫૨ પોઈન્ટના સ્તરે પહોંચ્યો હતો. કોમોડિટી ઓપ્શન્સમાં કુલ પ્રીમિયમ ટર્નઓવર રૂ.૧૪૩૮.૬૯ કરોડનું થયું હતું. કીમતી ધાતુઓમાં સોના-ચાંદીના વાયદાઓમાં રૂ. ૪૯૫૯.૬૦ કરોડનાં કામકાજ થયાં હતાં. એમસીએક્સ સોનું ઓક્ટોબર

MCX પર ફૂડ તેલના વાયદાના ભાવમાં સેંકડો વધ્યા : સોના અને ચાંદીમાં તેજી

રૂ.૮૨૭૮૦ના મથાળે અથડાઈ, રૂ.૮૨૯૭૮ના આગલા બંધ સામે રૂ.૨૧૯ વધી રૂ.૯૩૧૯૭ના ભાવે ટ્રેડ થઈ રહ્યો હતો. આ સામે કિલોદીઠ ચાંદી-મિની નવેમ્બર વાયદો રૂ.૨૭૫ વધી રૂ.૯૩૧૦૦ના સ્તરે પહોંચ્યો હતો. જ્યારે ચાંદી-માઈકો નવેમ્બર વાયદો રૂ.૨૮૧ વધી રૂ.૯૩૧૧૬ના ભાવ થયા હતા. બિનલોહ ધાતુઓમાં રૂ. ૧૫૩૭.૩૬

રૂ.૧૮૬.૧૫ના ભાવે બોલાયો હતો. એનર્જી સેગમેન્ટમાં રૂ. ૨૧૪૭.૨૨ કરોડનાં કામકાજ થયાં હતાં. એમસીએક્સ ફૂડ તેલ ઓક્ટોબર વાયદો બેરલદીઠ રૂ.૬૨૦૧ના ભાવે ખૂલી, ઉપરમાં રૂ.૬૩૧૯ અને નીચામાં રૂ.૬૧૭૭ના મથાળે અથડાઈ, રૂ.૬૧૬૧ના આગલા બંધ સામે રૂ. ૧૩૧ વધી રૂ.૬૨૮૨ના ભાવ થયા હતા. જ્યારે ફૂડ તેલ-મિની

કોટન-ખાંડી વાયદો રૂ. ૧૪૦ નરમ : નેચરલ ગેસ સુધર્ધુ : મેન્થા તેલ ટીલુ : : સોના-ચાંદીના વાયદાઓમાં રૂ. ૪૯૫૯.૬૦ કરોડનાં કામકાજ

કરોડનાં કામકાજ થયાં હતાં. કિલોદીઠ તાંબુ ઓક્ટોબર વાયદો રૂ. ૨.૭ વધી રૂ. ૮૫૫.૩ના ભાવ થયા હતા. જ્યારે જસત ઓક્ટોબર વાયદો રૂ. ૩.૫ વધી રૂ. ૨૮૭.૪૫ના ભાવ થયા હતા. આ સામે એલ્યુમિનિયમ ઓક્ટોબર વાયદો રૂ. ૧.૯ વધી રૂ. ૨૪૨.૫૫ના ભાવ થયા હતા. જ્યારે સીસું ઓક્ટોબર વાયદો ૮૦ પૈસા વધી

રૂ. ૧૩૦ વધી રૂ. ૬૨૯૪ના ભાવે ટ્રેડ થઈ રહ્યો હતો. આ સામે નેચરલ ગેસ ઓક્ટોબર વાયદો એમએમબીટીયુદીઠ રૂ. ૩.૧ વધી રૂ. ૨૫૨.૩ના ભાવ થયા હતા. જ્યારે નેચરલ ગેસ-મિની ઓક્ટોબર વાયદો રૂ. ૩.૧ વધી રૂ. ૨૫૨.૨ના ભાવે બોલાયો હતો. કૃષિચીજોમાં મેન્થા તેલ ઓક્ટોબર

આપણા લોકો બોરીઓ ભરીને બેઠા છે

વિદેશી રોકાણકારો ભારતમાંથી ૩૨,૦૦૦ કરોડ રૂપિયા લઈને ચીન ભાગી ગયા!



નવી દિલ્હી, તા.૪ વિદેશી સંસ્થાકીય રોકાણકારોએ માત્ર ચાર ટ્રેડિંગ સેશનમાં ભારતીય બજારમાંથી ૩૨,૦૦૦ કરોડ રૂપિયા પાછા ખેંચી લીધા છે. જેના કારણે સેન્સેક્સ ૩,૩૦૦ પોઈન્ટથી વધુ ટૂટ્યો છે. વિદેશી રોકાણકારો ચીનના બજારો તરફ વળ્યા છે કારણ કે તેમને ત્યાં સસ્તા દરે શેર મળી રહ્યા છે. ચીનની સરકારે અર્થવ્યવસ્થાને પુનર્જીવિત કરવા માટે તાજેતરમાં એક સ્ટિમ્યુલસ પેકેજની જાહેરાત કરી હતી. આ કારણે ચીન અને હોંગકોંગના બજારોમાં નોંધપાત્ર વધારો થયો છે. પરંતુ સ્થાનિક રોકાણકારો આ તકને ઝડપી લેવા નોટોથી ભરેલી થેલીઓ લઈને બેઠા છે. ઈરાન અને ઈઝરાયેલ વચ્ચે શરબજારોમાં સતત ઘટાડો થવાની ધારણા છે. પરંતુ નિષ્ણાંતોનું કહેવું છે કે આ સ્થિતિ લાંબો સમય નહીં ચાલે. આનું કારણ એ છે કે મજબૂત ભારતીય મેક્રો, સ્થાનિક પ્રવાહિતા અને SIP ફંડનો સતત પ્રવાહ ડાઉનસાઈડને મર્યાદિત કરી શકે છે. ઘણા શ્રીમંત રોકાણકારો અને PMS ફંડ મેનેજર્સ ઘરવાના કિસ્સામાં ખરીદવા માટે તૈયાર છે. સૌથી મહત્વની વાત એ છે કે મ્યુચ્યુઅલ ફંડ્સ રૂ. 1.86 લાખ કરોડના જંગી રોકડના ઢગલા પર

રતન ટાટાએ 23,000% નફો મેળવ્યો, હવે તેમનો હિસ્સો ઘટાડાવ્યો

નવી દિલ્હી, તા.૪ ટાટા સન્સના ચેરમેન એમેરિટસ રતન ટાટાએ બ્રોકરેજ પ્લેટફોર્મ અપસ્ટોકસમાં 0.06% હિસ્સો લગભગ \$20 લાખ (આશરે રૂ. 18 કરોડ)માં વેચ્યો છે. કંપનીમાં તેમના મૂળ રોકાણ પર તેમને ૨૩,૦૦૦% વળતર મળ્યું છે. વર્ષ ૨૦૨૨માં કંપનીનું મૂલ્યાંકન \$3.5 બિલિયન હતું. કંપનીએ ગુરુવારે આ વિશે માહિતી આપી. ટાટાએ આઠ વર્ષ પહેલા અપસ્ટોકસમાં રોકાણ કર્યું હતું. આ શેર વેચાણ પછી, અપસ્ટોકસમાં ટાટાનો હિસ્સો ઘટીને 1.27% પર આવી ગયો છે. ટાટા સન્સ દેશના સૌથી મોટા ઔદ્યોગિક જૂથ ટાટા જૂથની હોલિંગ કંપની છે. કેટલાક દાયકાઓ સુધી ટાટા જૂથનું નેતૃત્વ કર્યા પછી, 80 વર્ષીય રતન ટાટાએ સેંકડો સ્ટાર્ટઅપ કંપનીઓમાં દેવદૂત રોકાણકાર તરીકે રોકાણ કર્યું. હવે તે નવા જમાનાની કંપનીઓમાં પોતાનું રોકાણ વેચી રહ્યો છે કારણ કે તેમનું મૂલ્યાંકન સુધર્ધુ છે. અપસ્ટોકસ પહેલા, રતન ટાટાએ IPO માર્ગ દ્વારા બેબી કેર પ્લેટફોર્મ ફસ્ટકાપના કેટલાક શેર વેચ્યા હતા. અપસ્ટોકસમાં તેમના શેર-વેચાણ પર બોલતા, એક સૂત્રએ જણાવ્યું હતું કે ટાટા બ્રોકરેજ કર્મમાં તેમનું પ્રારંભિક રોકાણ પાછું ખેંચવા અને પછી નફો કરવા માંગે છે. તેની પાસે હજુ પણ અપસ્ટોકસમાં તેની ૯૫% હોલિંગ છે. કંપની ભવિષ્યમાં જાહેરમાં જવાની યોજના ધરાવે છે. ટાટાએ ૨૦૧૬માં અપસ્ટોકસમાં 1.33% હિસ્સો ખરીદ્યો હતો.

શહેરોમાં પ્રતિસાદ પછી ગ્રામ્યના બજાર પર નજર દોડાવી હવે દેશના ગ્રામ્ય વિસ્તારોની સડકો પર ઓલાની ઈ-સ્કૂટર દોડાવવાની યોજના

બેંગલુરુ, તા.૪ દેશમાં ઈ-વ્હીકલ, ખાસ કરીને ઈ-સ્કૂટર માર્કેટમાં લડાઈ ખૂબ જ તીવ્ર બની ગઈ છે. ઘણી કંપનીઓ આ ક્ષેત્રમાં છે. તેઓ તહેવારોની સિઝનમાં વેચાણ વધારવા માટે વિવિધ વ્યૂહરચનાઓ પર કામ કરી રહ્યા છે. તેથી જ દેશની સૌથી મોટી પ્યોર-ચ્લે ઈવી કંપની, ઓલા ઈલેક્ટ્રિકે તેના નેટવર્ક ભાગીદારોની સંખ્યામાં વધારો કરવાની યોજના બનાવી છે. નોંધનીય છે કે કંપની તેના વેચાણકર્તાઓને ટીલર તરીકે નહીં પરંતુ નેટવર્ક પાર્ટનર તરીકે બોલાવે છે. કંપનીના જણાવ્યા અનુસાર, નેટવર્ક પાર્ટનર્સ પ્રોગ્રામનો ઉદ્દેશ્ય ઈકં ક્રાંતિને ટિયર ૨ અને

કંપની ૨૦૨૫ ના અંત સુધીમાં તેના વેચાણ અને સેવા નેટવર્કમાં ૧૦,૦૦૦ ભાગીદારોને ઉમેરવાની પણ યોજના ધરાવે છે. ઓલા ઈલેક્ટ્રિક પાસે હાલમાં કંપનીની માલિકીના ૮૦૦ જેટલા સ્ટોર છે. કંપની જે 'નેટવર્ક પાર્ટનર પ્રોગ્રામ' ચલાવી રહી છે તેની સાથે તેના સેલ્સ અને સર્વિસ ટચ પોઈન્ટ્સની સંખ્યા વધીને લગભગ ૧૮૦૦ થઈ જશે. નોંધનીય છે કે ગયા સપ્ટેમ્બરમાં કંપનીના વેચાણમાં ઘટાડો થયો છે. ઓલાએ સપ્ટેમ્બરમાં માત્ર ૨૩,૬૮૫ સ્કૂટર વેચ્યા છે. અગાઉ ઈ-સ્કૂટર માર્કેટમાં તેનો હિસ્સો ૫૦ ટકાથી વધુ હતો. હવે તે

ગયા વર્ષે દિલ્હી-મુંબઈમાં બે સ્ટોર ખોલ્યા હતા

Apple ભારતમાં વધુ ચાર સ્ટોર ખોલશે, કયા શહેરોને ભેટ મળશે

નવી દિલ્હી, તા.૪ અમેરિકન આઈફોન મેન્યુફેક્ચરિંગ કંપની એપલે ભારતમાં ગયા વર્ષે દિલ્હી અને મુંબઈમાં બે સ્ટોર ખોલ્યા હતા. કંપની હવે ભારતમાં વધુ ચાર સ્ટોર ખોલવાની તૈયારી કરી રહી છે. આ સ્ટોર્સ બેંગલુરુ, પુણે, દિલ્હી અને મુંબઈમાં હશે. આ સાથે, તેણે ભારતમાં તાજેતરમાં લોન્ચ થયેલા iPhone 16ના તમામ વર્ઝનનું ઉત્પાદન શરૂ કરી દીધું છે. કંપનીએ ભારતમાં iPhone 16 Pro અને Pro Max મોડેલનું ઉત્પાદન શરૂ કર્યું છે. આ પહેલીવાર છે જ્યારે કંપની ભારતમાં iPhonesની સંપૂર્ણ લાઈનઅપનું ઉત્પાદન કરી રહી છે. ભારતમાં iPhone યુઝર્સની સંખ્યા સતત વધી રહી છે પરંતુ હાલમાં દેશમાં માત્ર બે જ સ્ટોર છે. તેમની સંખ્યા અમેરિકામાં ૨૭૧, ચીનમાં ૪૭, યુકેમાં ૪૦ અને કેનેડામાં ૨૮ છે. એપલના રિટેલના વરિષ્ઠ વાઈસ પ્રેસિડેન્ટ ડેઈવિડ ઓ'બ્રાયનએ એક નિવેદનમાં જણાવ્યું હતું કે અમારા સ્ટોર્સ એપલના જાહુનો અનુભવ કરવા માટે અવિશ્વસનીય સ્થાનો છે અને ભારતમાં અમારા ગ્રાહકો સાથેના અમારા સંબંધોને વધારવું અદ્ભુત રહ્યું છે. અમે અમારી ટીમો બનાવવા માટે ઉત્સાહિત છીએ કારણ કે અમે ભારતમાં વધુ સ્ટોર્સ ખોલવાની યોજના બનાવીએ છીએ. અમે ભારતમાં અમારા ગ્રાહકોની સજ્જાતમકતા અને જુસ્સાથી પ્રેરિત છીએ. એપલે કહ્યું કે ભારતમાં બનેલા પ્રો મોડેલ સ્થાનિક ગ્રાહકો માટે ઉપલબ્ધ હશે અને તેની નિકાસ પણ કરવામાં આવશે. કંપનીએ કહ્યું કે ભારતમાં બનેલા iPhone 16 Pro અને Pro Max ટૂંક સમયમાં અમારા સ્થાનિક ગ્રાહકો માટે અને વિશ્વભરના પસંદગીના દેશોમાં નિકાસ માટે ઉપલબ્ધ થશે. Appleએ ભારતમાં ૨૦૧૭ માં iPhones બનાવવાની શરૂઆત કરી હતી અને કંપની દેશમાં ૩૦૦૦થી વધુ લોકોને રોજગારી આપે છે. કંપનીએ કહ્યું કે તે ભારતમાં તમામ કદના વિકેતાઓ સાથે કામ કરી રહી છે જે જાણીતા લોકોને રોજગારી આપે છે. કંપનીનું કહેવું છે કે આગામી દાયકામાં ભારત તેની વૃદ્ધિ વ્યૂહરચનાનો મહત્વનો આધાર છે. કંપની હાલમાં ભારતમાં વૃદ્ધિની અપાર સંભાવના ધરાવે છે.

કરદાતાઓને મોટો ફટકો, હજારો આઈટી રિટર્ન કેસ ફરીથી ખોલાશે



નવી દિલ્હી, તા.૪ સુપ્રીમ કોર્ટે આવકવેરા વિભાગની તરફેણમાં મહત્વનો નિર્ણય સંભળાવ્યો છે. કોર્ટે જૂની

૨૦૨૧ પછી જારી કરવામાં આવી હતી. આ નોટિસોને પડકારતી ૯,૦૦૦ થી વધુ અરજીઓ વિવિધ હાઈકોર્ટમાં દાખલ કરવામાં આવી હતી. આમાંના મોટાભાગના કેસોમાં કોર્ટે કરદાતાઓનો પક્ષ લીધો હતો. રિએસેસમેન્ટ નોટિસમાં ૨૦૧૩-૧૪ થી ૨૦૧૭-૧૮ સુધીના મૂલ્યાંકન વર્ષ આવરી લેવામાં આવ્યા છે. આમાં વ્યક્તિગત અને કોર્પોરેટ બંને કરદાતાઓનો સમાવેશ થાય છે. તેમાં સામેલ રકમ હજારો કરોડ રૂપિયા હોઈ શકે છે. સુપ્રીમ કોર્ટે એ નક્કી કરવાનું હતું કે શું આવકવેરા વિભાગ આવકવેરા કાયદાની પૂર્વ સંશોધિત જોગવાઈઓ મુજબ ૧

વર્ષ સુધી પાછળ જઈ શકે છે. વધુ મહત્વની વાત એ છે કે, ૨૦૨૧ના સુધારામાં નવી જોગવાઈ (કલમ 148A) ઉમેરવામાં આવી છે. આ મુજબ, રિપાર્ટમેન્ટે રિએસેસમેન્ટ નોટિસ મોકલતા પહેલા પ્રાથમિક (કારણ બતાવો) નોટિસ મોકલવી જોઈએ. આનાથી કરદાતાઓને સાંભળવાનો અધિકાર મળ્યો અને આવકવેરા અધિકારી કરેલી રજૂઆતોને ધ્યાનમાં લેવા બંધાયેલા હતા. જો કે, કોવિડ-૧૯ રોગચાળાને ધ્યાનમાં રાખીને, સરકારે જૂના કાયદા હેઠળ નોટિસ જારી કરવા માટેનો સમયગાળો વધારવા માટે એક સૂચના બહાર પાડી હતી.

આ કારણસર, જૂના કાયદાની જોગવાઈઓ અનુસાર, ૧ એપ્રિલ, ૨૦૨૧ અને ૩૦ જૂન, ૨૦૨૧ વચ્ચે પુનઃ મૂલ્યાંકન નોટિસ જારી કરવામાં આવી હતી. સુપ્રીમ કોર્ટે નક્કી કરવાનું હતું કે આ નોટિસો સાચી છે કે નહીં. બોમ્બે હાઈકોર્ટ, ગુજરાત હાઈકોર્ટ, અલાહાબાદ હાઈકોર્ટ જેવી ઘણી હાઈકોર્ટે વિવિધ આધારો પર તમામ પુનઃમૂલ્યાંકન નોટિસો રદ કરી. તેમની મુખ્ય દલીલ એવી હતી કે નવી જોગવાઈઓ વધુ કાયદાકારક છે અને કરદાતાઓના અધિકારો અને હિતોનું રક્ષણ કરવા માટે છે.

અસીડી- કિંગડોમ્સ પહેલ	
તારીખ: ૦૫. ૦૧. ૨૦૨૪	IBBI/TPA-002/TP-N01009/2020-2021/13291
સ્થાન: ગોંડલનગર	હડવા અધિકારી, રાજ્યભલ લોર્નિસ્ટિઝ પ્રાઇવેટ લિમિટેડ